

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 27 JAN 1995

APPLICATION NO: 1556 of 1994.

APPLICANTS:- Sri.H.V.Anjanappa,Bangalore.

V/S.

RESPONDENTS:- The Chairman, Telecom Commission, New Delhi
and two others.,

To

1. Sri.B.Veerabhadra, Advocate,
No.126/2, Sixth Cross,
Kadirappa Raod, Doddigunta,
Coxtown, Bangalore-560 005.
2. Sri.M,Vasudeva Rao,
Addl.C.G.S.C.
High Court Bldg,
Bangalore- 560 001.

Issued on
27/01/95
R.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 17-01-1995.

R. S. C. S. D.
@ 27/01/95
A. S. R. A. P. S.

De

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1556/94

TUESDAY THIS THE SEVENTEENTH DAY OF JANUARY, 1995

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER(A)

H.V. Anjanappa,
TOA Grade II
O/o Executive Engineer,
Telecom Civil Division II,
131/71, S.C. Road,
Bangalore - 560009

Applicant

(By Advocate B. Veerabhadra)

v.

1. The Union of India
Ministry of Communications,
represented by its
Chairman
Telecom Commission,
20, Ashoka Road, Sanchar Bhavan,
New Delhi - 110 001
2. The Chief Post Master General,
Karnataka Circle
Palace Road,
Bangalore - 560 001
3. The Chief General Manager
Telecom, Karnataka Circle,
1, Old Madras Road,
Ulsoor, Bangalore - 560008

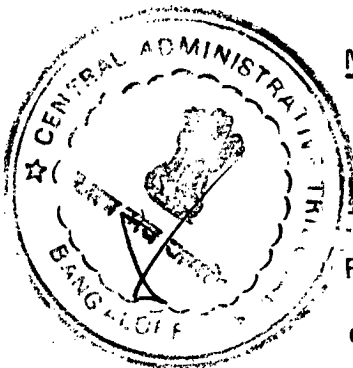
Respondents

(By learned Standing Counsel)
Shri M.V. Rao

O R D E R

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

We have heard Shri B. Veerabhadra,
learned counsel for the applicant and Shri M.V.
Rao, learned Standing Counsel appearing on behalf
of the respondents. Pleadings are complete.



This application is all about the denial by the Department of permitting ~~to~~ the applicant to continue in the quarters allotted to him when he was in the Department of Posts. It now transpires he has been shifted from Department of Posts to the Telecom Department and hence this move by the Department asking him to vacate their quarters. Shri Veerabhadra says that even on being shifted to the Telecom Department, applicant is entitled to continue in the Postal Department's quarters and says he has some government order in that behalf. Be that as it may, once the applicant is shifted to a different Department, he should necessarily seek for official accommodation from the transferee Department. Applicant can make an application to the Department to which he has now been transferred and ask for official accommodation and, of course, such application will be considered in accordance with the extant rules, law etc. All that we can do is to direct the applicant to make an application to the Telecom Department and ask for accommodation from them and in the meanwhile he should vacate the Postal quarters. But, he is given three months time to vacate the quarters now under his occupation. No costs.



TRUE COPY

27/01/55
Section Officer

Central Administrative Tribunal
Bangalore Bench
Bangalore

Sd/-
MEMBER (A)

Sd/-
VICE CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

Miscellaneous Appln.No.203 of 1995 Dated: **5 MAY 1995**

IN
APPLICATION NO. 1556 of 1994.

APPLICANTS: Sri.H.V.Anjanappa,Bangalore.

V/S.

RESPONDENTS: The Chairman,Telecom Commission,New Delhi
and two others.,

To

1. Sri.B.Veerabhadra,Advocate,
No.126/2, Sixth Cross,
Kadirappa Road,Doddigunta,
Box Town,Bangalore-560 005.
2. Sri.M.Vasudeva Rao,Additional
Central Govt.Stng.Counsel,
High Court Bldg,Bangalore-560001.

Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal,Bangalore-38.

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Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on 26th April,1995.

Issued on
5/5/95

gm*

g/c


DEPUTY REGISTRAR
JUDICIAL BRANCHES.

In the Central Administrative Tribunal
Bangalore Bench
Bangalore

MIA 203/95 in

Application No. 155 6 / 94 of 199

ORDER SHEET (Contd.)

Sri. H. v. Anjanappa

& the chairman, Telecom Commission N. Delhi

Date

Office Notes

Orders of Tribunal

Mt

(PKS)VC/(TVR)M(A)

APRIL 26, 1995.

ORDER ON I.A.NO. 203 OF 1995

Time to vacate the quarters is extended by 3 months. However, the applicant will have to pay rent as per Rules.

No more extensions will be allowed.

Sd-

MEMBER(A)

Sd-

VICE-CHIEF



TRUE COPY

[Signature]
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore